

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No.222**

**Company Appeal-206/ND/2023**

**IN THE MATTER OF:**

**Dy. Commissioner of Income  
Tax, Central Circle 19(1)**

**... Applicant/Petitioner**

**Versus**

**ROC, Ram Travel and Visa  
Services Pvt. Ltd. & Ors.**

**... Respondent**

**Under Section: 252 (1)**

**Order delivered on 10.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Puneet Rai, Sr. Standing Counsel, Adv.  
Rishabh Nangia, Jr. Standing Counsel

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As prayed by the Ld. Counsel appearing for the Appellant, notice is allowed to be served upon the Respondents by substituted modes viz. by way of publication in two national newspaper in circulation in the locality where registered office of the Respondent No.1 is situated. Report of service /affidavit of service along with report of publication be filed within three weeks.

List on 23.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**